

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 861 of 2019

IN THE MATTER OF:

M/s. Next Orbit Ventures

.....Appellant

Vs.

Print House (India) Pvt. Ltd.

.....Respondents

Present :

For Appellant:

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Ajay K.Jain, Mr. Atanu Mukherjee, Ms. Sylona Mohapatra, Mr. Nikhil Ramdev, Advocates

For Respondents:

Mr. Dinkar Singh, Advocate for R-1

O R D E R

27.08.2019 - Heard Mr. Ramji Srinivasan, Sr. Advocate along with Mr. Atanu Mukherjee, Advocate for the Appellant and Mr. Mehta, Advocate for R-2. Mr. Dinkar Singh, Advocate appeared on behalf of 1st Respondent and it is submitted by the 1st Respondent that the Resolution Plans have been considered yesterday i.e. on 26th August, 2019 and the decision will be known soon. Hearing concluded. **Judgment is reserved.**

It will be open to the Appellant and Resolution Professional to file short written submissions not more than three pages by 29th August, 2019.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[KanthiNarahari]
Member (Technical)

ss/sk